



KERALA GAZETTE

കേരള ഗസറ്റ്

PUBLISHED BY AUTHORITY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

Vol. I വാല്യം 1	THIRUVANANTHAPURAM, TUESDAY തിരുവനന്തപുരം, ചൊവ്വ	9th October 2012 2012 ഒക്ടോബർ 9 17th Aswina 1934 1934 ആശ്വിനം 17	No. നമ്പർ	18
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PART IV

Private Advertisements and Miscellaneous Notifications

Before the Honourable Munsiff Court, Kollam

O. P. (SUCCESSION) No. 1/2012

Petitioner:—Shine, S.

Respondent:—Sugatha Devi, A.

Please take notice that petitioner filed this petition for obtaining a succession certificate in respect of the debts and securities of deceased D. Sundaresan, Shine Nivas from Padipura Veedu, Kottapurathu cherry, Kottapuram Village, Kollam Taluk who was father of petitioner and husband of respondent.

The deceased D. Sundaresan owned and possessed the following assets at the time of his death

- (i) Equity share each of ` 10 amount paid up share having Reg. Folio No. FB 009806 00013039 Certificate No. 00058878 fifty numbers having distinctive numbers 05560320 to 05560369 having value ` 500.
- (ii) Equity share each of ` 10 amount paid up share having Reg. Folio No. FB 009806 00013039 Certificate No. 00058877 one hundred numbers having distinctive numbers 05560220 to 05560319 having value ` 1000.

- (iii) Equity share each of ` 10 amount paid up share having Reg. Folio No. FB 009806 00013039 Certificate No. 00058876 one hundred numbers having distinctive numbers 05560120 to 05560219 having value ` 1000.
- (iv) Equity share each of ` 10 amount paid up share having Reg. Folio No. 011/34/09806 Certificate No. 20470 one hundred numbers having distinctive numbers 1935271 to 1935370 having value ` 1000.
- (v) Equity share each of ` 10 amount paid up share having Reg. Folio No. 011/34/09806 Certificate No. 20471 one hundred numbers having distinctive numbers 1935371 to 1935470 having value ` 1000.
- (vi) Equity share each of ` 10 amount paid up share having Reg. Folio No. FB 011/34/09806 Certificate No. 20472 one hundred numbers having distinctive numbers 1935471 to 1935570 having value ` 1000.
- (vii) Equity share each of ` 10 amount paid up share having Reg. Folio No. FB 011/34/09806 Certificate No. 20473 one hundred numbers having distinctive numbers 1935571 to 1935670 having value ` 1000.

- (viii) Equity share each of ` 10 amount paid up share having Reg. Folio No. FB 011/34/09806 Certificate No. 20474 one hundred numbers having distinctive numbers 1935671 to 1935770 having value ` 1000.

Petitioner has every right over the above said assets. The said petition stands posted to 19-11-2012 at 11 a.m. Anybody interested in the subject matter may either appear in person or through authorised agent and submit their statements, if any on such date and time.

By order,

A. JANI,
Advocate.

matter will be heard and determined in your absence.

Dated this the 7th day of August, 2012.

SHERRY J. THOMAS,
Advocate.

**Before the Honourable Sub Court IV at
Ernakulam**

S. O. P. No. 22/2012

Petitioners:

1. Krishnalatha Suresh Menon, w/o. Suresh Krishnankutty Menon, aged 35 years, Vellampillil House, Maradu Village, Nettoor P. O., Kanayannur Taluk, Ernakulam District.
2. Master Sourav Suresh Menon, rep. by natural guardian, Mother Krishnalatha Suresh Menon, w/o Suresh Krishnankutty Menon, aged 12 years, Vellampillil House, Maradu Village, Nettoor P.O., Kanayannur Taluk, Ernakulam District.
3. Master Aakash Suresh Menon, rep. by natural guardian, Mother, Krishnalatha Suresh Menon, w/o Suresh Krishnankutty Menon, aged 8 years, Vellampillil House, Maradu Village, Nettoor P.O., Kanayannur Taluk, Ernakulam District.

Respondents:

1. Krishnankutty Menon, Vellampillil House, Maradu Village, Nettoor P. O., Kanayannur Taluk, Ernakulam District.
2. Radhamani Menon, w/o Krishnankutty Menon, Vellampillil House, Maradu Village, Nettoor P. O., Kanayannur Taluk, Ernakulam District.

DRAFT GAZETTE PUBLICATION

It is hereby intimated that the above numbered S. O. P. has been filed before this Honourable Court by the aforementioned Petitioner and the same is posted for the appearance of Respondents on 1-11-2012. Hence you are summoned to appear in this Court in person or by pleader on that day at 11 O'Clock to answer the same failing which the proceedings will stand ex-parte, and the